

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
(Through Physical Hearing / VC mode [Hybrid])

ITEM No. 02
CP (IB) No.63/BB/2024

IN THE MATTER OF:

M/s. Invoice Discounters of Dunzo Digital Pvt. Ltd. ... Petitioner
Vs.
M/s. Dunzo Digital Pvt. Ltd. ... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on: 27.03.2024

CORAM:

SHRI K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Appeared

ORDER

1. Heard the Ld. Counsel for the Petitioner.
2. Issue Notice. Registry is directed to prepare the Notice and Counsel for the Petitioner is permitted to collect the notice and serve it on the MD of the Respondent Company as well as on the Respondent Company along with a copy of the Petition and other material documents through e-mail as well as by Speed Post and is directed to file an Affidavit of Service along with tracking reports in the Registry within a period of two weeks. Upon receipt of notice, Respondents are granted two weeks' time to file reply, and one week thereafter is granted to the Petitioner to file rejoinder, if any, after duly serving the copy on the other side.
3. List the matter on **27.05.2024**.

Sd/-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

Krishna

Sd/-
K. BISWAL
MEMBER (JUDICIAL)